In the National Company Law Tribunal
Bengaluru, Special Bench

C.P.(CAA)/11(BEN)2021
Court No. 1
Item No. 6

Sec. 230-232, Sec 234

In the matter of:

HEALTHIUM OEM PRIVATE LIMITED .....Petitioner
V/s

.....Respondent

Order delivered on ..01/04/2021

Coram:
Shri RAJESWARA RAO VITTANALA, Hon'ble Member(J)
Shri ASHUTOSH CHANDRA, Hon'ble Member(T)

For Petitioner(s):
SHRI P. SRIRAM, PCS

For Respondent(s):
None

Order

Heard Shri P. Sriram, learned PCS for the Petitioner.

Admit. Issue Notice. Registry is directed to prepare the notice to the Registrar of Companies, Karnataka, the Regional Director, Hyderabad, the Official Liquidator, the Principal Commissioner of Income Tax, the Reserve Bank of India, the Secretary, Competition Commission of India, 9th Floor, Office Block-1, Kidwai Nagar (East), New Delhi-110023 and PCS for the Petitioner is permitted to take notice to all the said statutory authorities along with material papers and Company Petition personally as well as by speed post. The Petitioner is also permitted to cause Paper Publication in 'Business Standard', English Daily and 'Kannada Prabha', Kannada Daily, and to file proof of service in the Registry well before the next date of hearing.

Post the case 'for final hearing' on **29.04.2021**.

Member (T) **Member (J)**

Krishna

Verified
Court Officer

Due to being engaged in preparation of pending disposed of / order reserved cases, this order sheet was not created in CIS website and hence could not get it signed from the Hon'ble Members on time.